

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3903
(To be answered on the 8th December 2016)**

FACILITIES TO DIFFERENTLY ABLED PERSONS AT AIRPORTS

3903. SHRI SATISH CHANDRA DUBEY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether any steps have been taken by the Government to make amendments in Civil Aviation Rules, 2008 keeping in view the recent directions issued by the Supreme Court;**
- (b) if so, the details thereof;**
- (c) whether the Government has taken steps to ensure that any handicapped person is not denied boarding the aeroplane; and**
- (d) if so, the details thereof?**

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (d): In compliance to the directions issued by the Hon'ble Supreme Court of India, Directorate General of Civil Aviation (DGCA) has amended the Civil Aviation Requirements Section-3, Series M, Part-1 Rev. 4, dated 12th July 2016 issued on "Carriage by Air of Persons with Disability and/or Persons with Reduced Mobility" in order to protect them against any form of discrimination and to ensure that they receive all possible assistance during their travel.
